

certificate referred to the district authorities is verified and reported to the appointing authority within one month of receipt of request from such authority. In order to rule out collusion between candidates holding false/forged certificate and employees at the district level or sub-district level, disciplinary proceedings may be initiated against officers who default in timely verification of caste status in such cases or issue false certificates.

Vacancies of Civil Servants

98. SHRI H.K. DUA:

SHRI RAMA CHANDRA KHUNTIA:

SHRI SANJAY RAUT:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that more than 3000 posts of IAS, IPS, IFS, Civil Servants are vacant in the country;

(b) whether it is also a fact that shortage of staff has been affecting administrative work and policing activities in the States and implementation of National Flagship Programme; and

(c) the action plan to fill up such posts at the earliest?

THE MINISTER OF STATE IN THE MINISTER OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Yes, Sir, the details of vacancies in Indian Administrative Service (IAS), Indian Police Service (IPS) and Indian Forest Services (IFoS) as on 1.1.2012 are as under:—

Name of Service	Total Authorized Strength (TAS)	Officers in-position	Cadre Gap
IAS	6154	4377	1777
IPS	4730	3475	1255
IFoS	3078	2700	378

The vacancy position in respect of other civil servants is not centrally maintained.

(c) The Government has increased annual intake of IAS and IPS officers under DR Quota. Further, a third mode of recruitment, namely the Limited Competitive Examination has been introduced for recruitment into IPS. In promotion quota prompt

actions have been taken for holding of Selection Committee Meetings for appointment by promotion/selection of State Service officers to IAS/IPS/IFoS.

Committee to tackling corruption

99. SHRI Y.S. CHOWDARY: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has constituted a committee to tackle the problems of corruption and improve transparency;
- (b) if so, the details thereof; and
- (c) the action taken by the committee so far?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) A Group of Ministers (GoM) was constituted on 6th January, 2011 to consider measures that can be taken by the Government to tackle corruption. The terms of reference of the GoM are as follows:—

1. To consider all measures, including legislative and administrative, to tackle corruption and improve transparency.
2. In particular, the GoM may consider and advise on the following:—
 - (i) State funding of elections;
 - (ii) Fast tracking of all cases of public servants accused of corruption.
 - (iii) Ensuring full transparency in public procurement and contracts, including enunciation of public procurement standards and a public procurement policy;
 - (iv) Relinquishing discretionary powers enjoyed by Ministries at the Centre;
 - (v) Introduction of an open and competitive system of exploiting natural resources;
 - (vi) Amendment to Article, 311 of the Constitution to provide for summary proceedings in cases of grave misdemeanor or blatant corruption by public servants; and
 - (vii) Consideration of relevance/need for section 6(A) of the Delhi Special Police Establishment Act, 1946.